

**Security arrangements near residential premises of MPs**

†4439. SHRI VIJAY SINGH YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether security arrangements near residential premises of Members of Parliament at New Delhi, have been relaxed;

(b) if so, the reasons therefor:

(c) if not, whether it is a fact that presently there is no patrolling team of Police near residential premises of Members of Parliament; and

(d) if so, whether the Government is serious towards the MPs security and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYASAGAR RAO): (a) No Sir.

(b) Does not arise.

(c) No, Sir.

(d) Delhi Police have deployed Police personnel in residential area occupied by the Members of Parliament and taken adequate measures to ensure their security and safety. The security of the Members of Parliament is also reviewed from time to time.

**Robberies in south bound trains**

4440. SHRI R. KAMARAJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the increasing train robberies, especially in the south bound trains; and

(b) if so, details of the action taken/proposed to be taken by Government to stop such robberies in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) and (b) As per the data available with the National Crime Records Bureau, State/UT-wise incidence of

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†Original notice of the question was received in Hindi.

Train Robberies which occurred in the South bound trains during the years 1999-2000 and 2001 is as follows :

Sl. No.	State/UT	1999	2000	2001
1.	Tamil Nadu	03	01	01
2.	Kerala	00	00	01
3.	Karnataka	00	00	11
4.	Andhra Pradesh	00	00	02
5.	Pondicherry	00	00	00
TOTAL		03	01	15

'Police' and 'Public Order' are State subjects as per the Seventh Schedule to the Constitution of India, and as such registration, investigation, detection and prevention of crimes in running trains is the responsibility of the State Governments. The Government Railway Police (GRP) functions under the control of respective State Governments. The Central Government have been advising the State Governments from time to time, to take necessary measure to ensure the safety of passengers and their belonging during train journeys. The measures suggested by the Central Government include, *inter-alia*, the need for regular meetings between the GRP and the Railway Protection Force (RPF), posting of mobile police force in running trains, improvement in coordination between the police escort and the railway staff, removal of unauthorised hawkers, urchins and other undesirable elements, prompt registration of cases at the first place of reporting, investigation of cases of dacoity and robbery by State CID, maintenance of records of gangs and criminals involved in robberies/dacoities in trains, systematic analysis of crimes in train, etc. The Railway administration has also taken steps to assist the GRP in checking criminal activities in running trains. These include sharing of intelligence between the RPF and the GRP, introduction of instant action groups in superfast trains to prevent entry of unauthorised persons, assistance by the GRP in escorting passenger trains during night, joint strategy involving the RPF and the GRP to deal with anti-social elements operating in trains, etc.